

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
IB-709(ND)/2020

**IN THE MATTER OF:**

M/s. Shikha Garg Partner  
Vs.  
Micromax Infomatics Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 13.03.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SMT SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. S. S. Chauhan, Advocate  
For the Respondent/CD :  
For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private notice at the registered office address of the Corporate Debtor and file proof along with affidavit.

List on 19.05.2020.

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